

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

BENCH, ALLAHABAD

(This the **18th** Day of **January**, 2019)

Hon'ble Mr. Rakesh Sagar Jain-J.M.

Original Application No. 330/00041/2019

(U/S 19, Administrative Tribunal Act, 1985)

Chandra Pal son of Bagali, R/O Jaitiya Sadullahpur, Police Station-Katghar, Moradabad, District- Moradabad.

..... **Applicant**

By Advocate: **Shri A.D. Singh/Shri N.K. Singh.**

Versus

1. Union of India through its General Manager, Northern Railway, Baroda House, New Delhi.
2. Assistant Divisional Engineer, Northern Railway, Chandausi.

..... **Respondents**

By Advocate: **Shri G.K. Tripathi.**

O R D E R

Heard Shri A.D. Singh, learned counsel for the applicant and Shri G.K. Tripathi, learned counsel for the respondents.

2. The present OA has been seeking the following relief:-

“That this Hon’ble Tribunal be pleased to:-

- (i) Direct the respondents to make the payment of salary for the period of 13.05.2016 to 04.07.2016 with interest @ 18% to the applicant with all other consequential benefits;***
- (ii) Direct the respondent no. 2 to decide the representation of the applicant dated 14.10.2017 within a specific period of time;***
- (iii) Grant any other relief, as the applicant might be found entitled to, on the facts and circumstances of the case;***
- (iv) Allow the original application with cost in favour of the applicant for involving in the litigation.”***

3. Counsel for the applicant submitted that the applicant's grievance would be redressed if the representation dated 14.10.2017 (Annexure A-3) of the applicant is disposed of by the respondents within a stipulated time frame. Counsel for the respondents has no objection if such a direction is given.

4. Accordingly, the Respondent No. 2/Competent Authority is directed to decide the representation of applicant dated 14.10.2017 (Annexure A-3) by passing a reasoned and speaking order within a period of one

month from the date of receipt of a certified copy of this order

5. It is made clear that I have not gone into the merits of the case.

6. With the above direction O.A. is disposed of. No order as to costs.

(Rakesh Sagar Jain)
Member (J)

/SS/